## IN THE HIGH COURT OF BOMBAY AT GOA

## LD-VC-CW-123-2020

Shashank V. Dessai .... Petitioner

Versus

State of Goa & Others .... Respondents

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Mr. Jatin Ramaiya, Advocate for the Petitioner.

Mr. Devidas Pangam, Advocate General with Ms. Maria Correia, Additional Government Advocate for Respondent Nos. 1, 2 and 3.

Coram:- M.S. SONAK & M.S. JAWALKAR, JJ.

**<u>Date</u>**:- 4<sup>th</sup> August, 2020

P.C.:

Heard Mr. Jatin Ramaiya, the learned Counsel for the petitioner. Mr. Ramaiya states that even the Cuncolim Municipal Council has made a representation to the Government, seeking reliefs similar to which have been applied for in the present Petition.

2. Accordingly, we direct impleadment of Cuncolim Municipal Council as a respondent to this Petition. Necessary amendment to be carried out within two days.

- 3. Issue notice to the Cuncolim Municipal Council returnable on 11.08.2020.
- 4. The learned Advocate General appears along with the learned Additional Government Advocate Ms. Maria Correia for respondent nos. 1, 2 and 3.
- 5. We direct the concerned respondents to file response to the issues raised in this Petition and to furnish an advance copy of the same by e-mail to the learned Counsel appearing for the petitioner.
- 6. We grant liberty to the petitioner to serve the Cuncolim Municipal Council by private service/humdust. We expect even the Cuncolim Municipal Council to file response to the issues raised in this Petition by the next date.

## M.S. JAWALKAR, J.

M.S. SONAK, J.